

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2288/2003

Thursday, this the 18th day of September, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri R.K. Upadhyaya, Member (A)

Shri Sutikshan Suyal (Group 'C' Non-Gazetted)
son of Late K.R. Suyal
UDC (Dismissed from service)
Resident of G-193
Sector-22
NOIDA (UP), 201301

..Applicant
(By Advocate: Shri K.N. Bahuguna)

Versus

1. Union of India through the
Secretary, Ministry of Labour
Shram Shakti Bhawan
Rafi Marg, New Delhi-1
2. Chief Provident Fund Commissioner
Employees Provident Fund Organisation
Bhavishya Nidhi Bhawan
14, Bhikaji Kama Place
New Delhi-66
3. Regional Provident Fund
Commission, Delhi
8th-9th Floor, Mayur Bhawan
Connaught Circus,
New Delhi-1

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

1. The applicant has been dismissed from service. He had preferred an appeal only on 15.7.2003. By virtue of the present application, he seeks a direction that the appellate authority should dispose of his appeal at the earliest.

2. At this stage, when such an appeal has recently been filed, we are of the considered view that the present OA is pre-mature. It must fail and is accordingly dismissed.

VS Ag

(2)

3. However, we make it clear that if such an appeal is not decided within a period of six months, the applicant at that stage will have the liberty to file the necessary application.

R.K.Upadhyaya
(R.K. Upadhyaya)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/sunil/